

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 15936/2020

(Arising out of impugned final judgment and order dated 09-11-2020 in ARBP No. 565/2020 passed by the High Court of Delhi at New Delhi)

M/S CONARCH ASSOCIATES

Petitioner(s)

VERSUS

M/S IRCON INTERNATIONAL LTD.

Respondent(s)

(With IA No.134969/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. S. Ravi Shankar, AOR
Ms. Yamunah Nachiar, Adv.
Ms. Ruhini Dey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable two weeks.

(NIDHI AHUJA)
AR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)